



2026:AHC:27063

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3533 of 2026

Devendra Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Deputy Collector/Sub Divisional Officer, Tehsil Nizamabad, District Azamgarh to decide Case No.2291 of 2024 (Computerized Case No.T202415060202291) (Devendra Kumar and another Vs. Swaminath & others) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Deputy Collector/Sub Divisional Officer, Tehsil Nizamabad, District Azamgarh to decide the aforesaid case strictly ***in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

saqlain